

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:1102

ANSWERED ON:11.12.2013

AADHAAR SCHEME

Biju Shri P. K.;Reddy Shri Modugula Venugopala ;Sampath Shri Anirudhan;Saroj Shri Tufani;Sugavanam Shri E.G.;Vishwanath Shri Adagur H;Vishwanath Shri katti Ramesh;Yadav Shri Ranjan Prasad

**Will the Minister of PLANNING be pleased to state:**

- (a) the targets set and achieved; funds earmarked and spent for the issue of Aadhaar numbers to all the citizens in the country by UIDAI;
- (b) the number of people yet to be issued Aadhaar numbers as on date, State-wise;
- (c) whether many social schemes are linked with Aadhaar and those who do not have the Aadhaar number are denied the benefits of such schemes and if so, the details thereof;
- (d) whether the Supreme Court has directed the Union Government not to deny benefits pension, subsidy, etc to those who do not possess Aadhaar number; and
- (e) if so, the action taken by the Government to protect the interests of common man?

**Answer**

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING (SHRI RAJEEV SHUKLA)

(a) & (b): UIDAI has been mandated to generate and assign Unique Identification numbers (Aadhaar) for residents of India. As on 30.11.2013, Aadhaar numbers in respect of 50,80,22,582 residents have been generated. The State/UT wise details of Aadhaars generated and number of residents yet to be issued such Aadhaar numbers are given at Annexure I. The total funds earmarked for Aadhaar project is Rs. 12398.22 crore for period upto 2016-17. An amount of Rs. 3555.49 crore has been spent as on 31 October, 2013.

(c): Aadhaar is merely an identity infrastructure. Possession of Aadhaar number does not entitle the number holder to any rights or entitlements under any scheme/programme. All decisions relating to grant of rights/entitlements under various schemes/programmes lie with the domain of respective Ministry/Departments.

(d) & (e): In Writ Petition (Civil) No.494 of 2012 dated 23-09-2013, the Hon'ble Supreme Court has pronounced that "In the meanwhile, no person should suffer for not getting the Aadhaar card inspite of the fact that some authority had issued a circular making it mandatory and when any person applies to get the Aadhaar Card voluntarily, it may be checked whether that person is entitled for it under the law and it should not be given to any illegal immigrant". The matter is presently sub-judice.